

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-102**  
(CAA) No- 24/230/232/ND/2020

**IN THE MATTER OF:**

CAMP SMA Pvt Ltd and Shahi Exports Pvt Ltd

....Applicant

**SECTION**

U/s 230-232

Order delivered on 06.07.2020

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Adv. Ravi Sharma, Adv. Tania on behalf of RD or OL

For the Respondent

: Mr. Shlok Chandra with Mr. Chandratany Advocate for IT Deptt.

**ORDER**

Mr. Tania, Ld. Counsel for RD and Mr. Chandratany, Ld. Counsel for IT Deptt. seeks two weeks' time to file their reply/report. No further adjournment will be granted on any ground. Let the same be filed by serving advance copy of the same to the Ld. Opposite Counsel. The date will be notified after the receiving of the reply/report from the RD as well as IT Deptt.

Sd/-

(K.K. VOHRA)  
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)  
MEMBER (J)